

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 987/91.

Dt. of Order: 1-11-91.

M.Ajay Kumar

....Applicant

Vs.

1. Divisional Security Commissioner,
South Central Railway, Railway Protection Force,
(BG) Division, Sanchalan Bhavan, Secunderabad.
2. Chief Security Commissioner, SC Railway,
Rail Nilayam, Secunderabad.
3. The General Manager, SC Railway,
Rail Nilayam, Secunderabad.

....Respondents

— — — —

Counsel for the Applicant : Shri N.Krishna Rao

Counsel for the Respondents : Shri Mr J.R. Gopal Rao, S.C. for them.

— — — —

CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Shri T.C.S.Reddy, Member (J)).

— — — —

The applicant herein has filed this application to
quash the removal order dt. 19-7-91. It is not in dispute
that the said order of removal passed when the applicant
was working as a constable in the Railway Protection Force.

The order passed removing him from service is ~~not related~~
to "service matter" within the meaning of section 3 (q) of
the A.T.Act, 1985. But section 2(a) of the A.T.Act, 1985
does not have ~~the~~ application to "any member of the Naval,
Military or Air Force or any other Armed Forces of Union".
It is not in dispute that the Railway Protection Force

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comes within the definition of Armed Forces of Union. In view of this position we do not have jurisdiction to entertain this application and this application is liable to be returned to the counsel for the applicant. Hence we direct the Registry to return this application along with a copy of this order to the counsel for applicant. The applicant will be at liberty to approach the appropriate forum for ~~along with a copy of this order~~ a redressal of his grievance. A copy of this order shall be kept in the office record of the Tribunal for reference. Application is decided accordingly at the admission stage itself. ~~There will be no order as to costs.~~

R.Balasubramanian T.Chandrasekhar
(R.BALASUBRAMANIAN) (T.CHANDRASEKHAR REDDY)
Member (A) Member (J)

Dated: 1st November, 1991.
Dictated in Open Court.

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Dy. Registrar (Jud) 8/11/91

Copy to:-

1. Divisional Security Commissioner, South Central Railway, Railway Protection Force, (BG) Division, Sanchalan Bhavan, Secunderabad.
2. Chief Security Commissioner, S.C.Railway, Rail Nilayam, Secunderabad.
3. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
4. One copy to Shri. N.Krishna Rao, Flat No.10, Block No.7, MIG-II, Baghlingampally, Hyderabad. (with O.A file).
5. One copy to Shri. J.R.Gopal Rao, Addl.CGSC. CAT, Hydbad.
6. One spare copy. (with a copy of O.A and Original Judgment will be kept in Court Records room for reference as per Court order).
7. One copy of S.O. Scrutiny Section, C.A.T, Hyd.

Rsm/-

0-A-987/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :M(A)

AND

THE HON'BLE MR. T. Chandra Sekhar Reddy :M(J)

DATED: 11/11/1991

ORDER/JUDGMENT:



M.A./R.A./C.A. No.

O.A.No.

987/91

T.A.No. _____

(W.P.No. _____)

Admitted and Interim directions
Issued.

Allowd.

Disposed of with directions to appear.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.

pvm

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S/llg